## CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.44 of 2000 in OA.No.445 of 1996

New Delhi, this O6th day of April, 2000

Hon'ble Shri Justice V. Rajagopala Reddy, VC(J) Hon'ble Smt. Shanta Shastry, Member(A)

V.B. Gupta
S/o Shri K.L. Gupta
R/o D-112 Lajpat Nagar-I
New Delhi-110024 ... Applicant
(Through Capt. Virendra Kumar, Advocate)

## versus

Union of India, through

Director General of Health Services
 Ministry of Health & F. Welfare
 Nirman Bhawan
 New Delhi. ... Respondents

(Through Shri M.K. Gupta)

ORDER (oral)

By Reddy, J.

This RA is filed for review of order dated 6.12.1999 in OA.445/96.

2. Heard the learned counsel for the applicant and the respondents. This RA has been filed stating that the facts were not correctly - order stated the **⊕**A and the respondents had suppressed the correct facts which resulted in miscarriage of justice. It is further stated that the learned counsel for the applicant could appear on the date when the case was called due The respondents filed reply and to illness. opposed the review. We find from the order that it has been disposed of on merits and when the -

CRB

(5)

case was called out, none appeared and no mention was made on the behalf of the applicant. It is open to the Tribunal under Rule 15 of the CAT (Procedure)Rules, if the applicant does not appear when the application is called for hearing, either to dismiss the application for default, hear and decide it on merits.

3. In accordance with the above Rule, we had disposed of the OA on merits. The grounds taken by the applicant do not constitute the grounds for recalling the order. We do not find any error apparent on the face of the record. The FA is therefore dismissed.

in cents of

(Mrs. Shanta Shastry)
Member(A)

In topped and

(V. Rajagopala Reddy Vice Chairman(J)

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